BEFORE THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

CORAM

Shri S. Vijayaraghavan Hon'ble Member (T)

Ms. Manorama Kumari Hon'ble Member (J)

T.P.No. 68 of 2017 [Company Petition No. 1114 of 2016] [Connected with Company Application No. 740 of 2016]

In the matter of: The Companies Act, 1956;

And

In the matter of: An application under Section 391(2) to 394 of the said Act;

And

In the matter of:

 Tristar Finvest Private Limited, a Company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at Bikaner Building, 8/1, Lalbazar Street, Room No. 3, Mezannine Floor, Kolkata 700001, in the State of West Bengal, within the aforesaid jurisdiction.

Transferee Company

And

2. RSP Securities Private Limited, a Company incorporated under the provisions of the Companies Act, 1956, having its Registered Office at Bikaner Building, 8/1, Lalbazar Street, Room No. 3,

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T.P.No. 68/2017 [C.P.No. 1114/2016] [Connected with C.A.No.740/2016] Tristar Finvest Private Limited

Mezannine Floor, Kolkata 700001, in the State of West Bengal, within the aforesaid jurisdiction.

Transferor Company

And

In the matter of:

- 1. Tristar Finvest Private Limited;
- 2. RSP Securities Private Limited;

Petitioners

Counsels on Record

1. Mr. Kuldip Mullick, Advocate

For the Petitioners

2. Mr. Sanjay Yadav, Dy. Director | For Regional Director, Eastern

Region

Date of Pronouncing the order: 26 5-2013

ORDER

S. Vijayaraghavan, Member (Technical)

This is an application under Section 391(2) and Section 394 of the Companies Act, 1956 praying for dissolution without winding up of the Transferor Company, namely, RSP Securities Private Limited.

T.P.No. 68/2017 [C.P.No. 1114/2016] [Connected with C.A.No.740/2016] Tristar Finvest Private Limited

The matter was reserved for order. However, it is seen from the papers submitted by the applicants that the reply from the Regional Director, Eastern Region, representing the Central Government and observations from I.T. authorities have not been made available. Hence, the applicant is requested to submit the same, if available, through a supplementary affidavit and in case papers are not available the same may be pursued with the concerned authorities.

(Manorama Kumari) Member (Judicial) (S. Vijayaraghavan) Member (Technical)

Signed on this, the 26th day of May - 2017.